

**श्री तुलशीदास जाधव :** महात्मा गांधी जी के खून में भाग लेने वालों का, छूटने के बाद, सार्वजनिक रीति से सत्कार करना और उनको हुतात्मा (माटियर) पद पर विठाने वालों के लिए और अलग-अलग मीठे भुलावादायी संघटनों द्वारा चलने वाली समाज विघातक (ऐंटी सोशल) और साम्प्रदायिक प्रवृत्तियों को नष्ट करने के लिए क्या सरकार ने कोई इन्तजाम सोचा है, यदि हां, तो क्या ? और यह दुष्ट व हिंसक प्रवृत्तियां फिर से देश में न उठें इस के लिए सरकार क्या कोई एक स्थायी उपाय करेगी ?

**अध्यक्ष महोदय :** मैंने अभी उस दिन भी कहा था कि सप्लीमेंटरीज पढ़े नहीं जाने चाहिये। सप्लीमेंटरी क्वेश्चन तभी तक रह सकता है जब तक कि वे जवानी किये जायं। अगर कोई लिख कर ले आये और यहाँ उसे पढ़ दें तो फिर वह सप्लीमेंटरी नहीं कहला सकता है। अब मिनिस्टर साहब माननीय सदस्य के सप्लीमेंटरी का जवाब दे दें।

**श्री तुलशीदास जाधव :** हिन्दी में एकदम से बोलना कठिन होता है इसीलिये मैंने यह तरीका अपनाया था।

**श्री नन्दा :** जो कहा गया है उस में कोई हमारा मतभेद नहीं हो सकता है और उस के लिए हर मुमकिन कोशिश करनी चाहिये और की जायगी।

**श्री तुलशीदास जाधव :** जिन लोगों ने उन व्यक्तियों का इस तरह से जेल से छूटने के बाद सम्मान किया और सम्मान करके उनको हुतात्मा बनाया उन के बारे में सरकार ने क्या किया ?

**अध्यक्ष महोदय :** श्री महीदा।

**Shri Narendra Singh Mahida (Anand):** May I know whether this Godse had entered into any correspondence with the Home Minister and given an undertaking that he will not,

after his release, take any part in any activities?

**Shri Nanda:** No, Sir.

**Shrimati Subhadra Joshi (Balram-pur):** As most of the people accused of murder were connected with RSS and Hindu Mahasabha, is the Government thinking of keeping a watch over the activities of these parties and organisations, and is the Government trying to get a report from the Maharashtra Government on the activities of these parties and organisations?

**Shri Nanda:** I do not want to bring in the organisations. Everybody connected with this and all the ramifications are going to be investigated.

12.40 hrs.

#### PAPERS LAID ON THE TABLE

##### ANNUAL REPORT OF INDUSTRIAL FINANCE CORPORATION

**The Minister of Finance (Shri T. T. Krishnamachari):** Sir, I beg to lay on the Table a copy of Annual Report of the Board of Directors of the Industrial Finance Corporation of India for the year ended the 30th June, 1964 along with the statement showing the assets and liabilities and profit and loss account of the Corporation under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948. [Placed in Library. See No. LT-3529/64.]

##### AMENDMENTS TO INDIAN POLICE SERVICE (PAY) RULES, 1954.

**The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra):** Sir, on behalf of Shri Hathi I beg to lay on the Table a copy of Notification No. GSR 1611, dated the 14th November, 1964, making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library. See No. LT-3530/64].